



# Standing Committee Report Summary

## The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment and Miscellaneous Provisions Bill, 2005

- The Standing Committee on Labour (2005-06) submitted its 10<sup>th</sup> Report on 'The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment and Miscellaneous Provisions Bill, 2005' on December 20, 2005. The Chairperson was Shri Suravaram Sudhakar Reddy.
- The Committee recommends the Bill should be returned to the government. It requests the government to consult with

the Employees and Employers Groups before reaching any consensus on reforming labour laws.

- The Committee suggests that the laws should be made simple in order to protect the interests of the workers. The Committee notes that the Bill seem overwhelmingly in favour of employers.

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